

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI
BENCH-IV

IB-748/(ND)/2020

Section: Under Section 9 of the Insolvency and Bankruptcy Code, 2016 and Rule 6 of the Insolvency and Bankruptcy (Application to Adjudicating Authority), Rules, 2016.

In the matter of:

M/s Swastik Sales and Services

...Operational Creditor/Applicant

Versus

M/s Nikhil Footwears Private Limited

...Corporate Debtor/Respondent

Coram:

SH. DHARMINDER SINGH, HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA, HON'BLE MEMBER (TECHNICAL)

Order Delivered on: 10.03.2022

ORDER

Per: SMT. SUMITA PURKAYASTHA, MEMBER- TECHNICAL

This is an application filed under Section 9 of Insolvency and Bankruptcy Code, 2016 filed by Swastik Sales and Services for initiation of Corporate Insolvency Resolution Process against M/s. Nikhil Footwears Private Limited, the respondent Corporate Debtor.

Another application filed under Section 9 of Insolvency and Bankruptcy

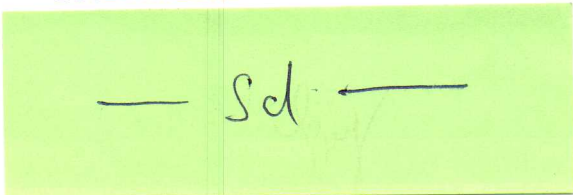
Smt

Code, 2016 in the matter of IB-2032/ED/2019 has since been admitted today in which Corporate Insolvency Resolution Process has been initiated against the respondent M/s. Nikhil Footwears Private Limited. Hence, the present application for initiation of Corporate Insolvency Resolution Process against the self-same Corporate Debtor has become infructuous.

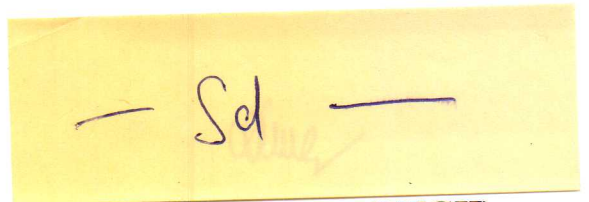
Accordingly, the present application is disposed of as has become infructuous.

Leave, however, is granted to the applicant to prefer its claim before the Interim Resolution Professional Mr. Rahul Jain (IRP) who shall consider the claim in accordance with Law.

Serve the copy of the order to the parties including the Interim Resolution Professional.



(SUMITA PURKAYASTHA)
MEMBER (T)



(DHARMINDER SINGH)
MEMBER (J)